## Amendments to the Contract Labour Regulation and Abolition Act, 1970

2719. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether as per the Contract Labour (Regulation and abolition) Act, 1970 there is any provision for prosecuting the deemed Principal Employer on a one-time basis in case found violating the law, if so, the details thereof;
- (b) whether the provision of the Act is being implemented properly, if so, the details thereof, if not, the reasons therefor;
- (c) whether after prosecuting the employer there is no time-frame where he has to comply with the provision, if so, the details thereof;
  - (d) whether the Ministry has received any representations in the matter; and
  - (e) the stand of Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) Section 23 of the Contract Labour (Regulation & Abolition) Act, 1970 stipulates that Whoever contravenes any provision of this Act or of any rules made thereunder prohibiting, restricting or regulating the employment of contract labour, or contravenes any condition of a licence granted under this Act, shall be punishable with imprisonment for a term which may extend to three months, or with fine which may extend to one thousand rupees, or with both, and in the case of a continuing contravention with an additional fine which may extend to one hundred rupees for every day during which such contravention continues after conviction for the first such contravention.

(b) The provisions of the Contract Labour (Regulation & Abolition) Act, 1970 are being enforced by the officers of the Central Industrial Relations Machinery (CIRM) by way of regular inspections and filing prosecutions in the court of law. The details of the inspections conducted and prosecutions launched during the last three years in respect of principal employer is as under:-

Year	2013-14	2014-15	2015-16
Inspections Conducted	1160	868	1626
Irregularities Detected	9129	5667	10986
Prosecutions Launched	217	122	207
Convictions Obtained	54	26	77

- (c) There is no time-frame under the Contract Labour (Regulation & Abolition) Act, 1970 to comply the provisions of law after filing prosecution against employer. However, if during the next inspection of the establishment of the Principal Employer, the same violations are detected then the Principal Employer will be liable for prosecution again.
  - (d) No, Sir.
  - (e) Question does not arise in view of the reply at (d) above.

## Setting up of Super Speciality Hospital under ESIC

†2720. DR. SATYANARAYAN JATIYA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state the State-wise and place-wise details of 'Super Speciality Hospitals' set up under Employees' State Insurance Scheme and the facilities being provided besides the capacity of the hospitals and the number of patients who availed treatment during the years 2014-15 and 2015-16?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) At present, Employees' State Insurance Corporation is running a Super Speciality Hospital in Sanathnagar, Andhra Pradesh with a capacity of 100 beds.

The Super Speciality facilities that are being provided by the said hospital are as under:—

## In House Services:

- i. Nephrology with Dialysis
- ii. Cardiology with Cath-Lab
- iii. Neurology
- iv. Neuro Surgery
- v. Urology
- vi. Paediatric Surgery

The number of patients availed treatment in ESIC Super Speciality Hospital Sanathanagar, Andhra Pradesh are as under:

Period	Number of patients	
2014	79612	
2015	88344	

<sup>†</sup>Original notice of the question was received in Hindi.